

## LAND ALLOTMENT IN GANGANAGAR

\*717. **Shri Morarka:** Will the Minister of Rehabilitation be pleased to state:

(a) why the allotment of land made to those displaced persons who have not accepted their allotments in Punjab are being cancelled in Ganganagar; and

(b) whether Government are aware that most of the lands left by the Muslim evacuees in Ganganagar have been occupied by Government servants and local residents?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) and (b). Information is being collected and will be laid on the Table of the House in due course.

## EXAMINATION OF INFORMATION OFFICERS

\*718. **Shri K. Subrahmanyam:** (a) Will the Prime Minister be pleased to state whether it is a fact that candidates recruited to Foreign Service and posted to different countries as Information Officers at the Embassies were recently called for an examination by the U.P.S.C. at London?

(b) How many such candidates appeared for the examination and how many were chosen out of them?

(c) Is it the usual practice to hold such examinations at London to approve of appointments not made in consultation with the U.P.S.C.?

(d) If the answer to part (c) above be in the negative, why a departure from the usual practice was made in this case?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) to (d). Many requests came from our missions in Europe that certain officers serving in those Missions were suited for publicity work. It was not easy for them as well as some other Indians living in foreign countries to visit India for interviews. Advantage was, therefore, taken of the visit of the Chairman of the Union Public Service Commission to London and he interviewed some persons whose applications had been sent to the Union Public Service Commission. As a result of these interviews, only one person out of the candidates interviewed in London was recommended for the post of an Information Officer. No appointment has however been offered to him yet.

This is not the usual practice, but occasionally this may be adopted, with the approval of the Union Public Service Commission.

## COMMUNITY PROJECTS INDEPENDENT OF U.S. TECHNICAL AID

\*719. **Shri K. Subrahmanyam:** (a) Will the Minister of Planning be pleased to state which are the States wherein the Community Development Programme is being carried out independently of American technical and other assistance offered under the Indo-U.S. Technical Aid Agreement?

(b) What are the reasons for such exceptions?

(c) Does this in any way increase the cost of the particular projects or prolong its duration and if so, will the concerned State Government bear the difference in expenditure?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) 1. Jammu and Kashmir. 2. North East Frontier Agency.

(b) The special position of these two areas.

(c) First Part: No.

Second Part: Does not arise.

## RESETTLEMENT OF MUSLIMS IN PUNJAB

\*720. **Shri V. G. Deshpande:** (a) Will the Minister of Rehabilitation be pleased to state whether any lands have been reserved in Punjab Districts for the resettlement of those Muslims who had migrated to Pakistan and who may like to return to their lands?

(b) If so, how many acres of land have been reserved in the District of Rohtak?

(c) Is it a fact that allottees of about 1000 acres of land in Punjab from amongst displaced persons have not still been given any land although their claims have been placed in 'A' class?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) No.

(b) Does not arise.

(c) The information is being collected and will be laid on the Table of the House in due course.

## DISPLACED PERSONS FROM JAMMU AND KASHMIR

\*721. **Dr. N. B. Khare:** (a) Will the Minister of Rehabilitation be pleased to state where the displaced persons from Jammu and Kashmir have been rehabilitated?

(b) Is it a fact that most of them desire to be rehabilitated in Srinagar?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) The displaced persons from Jammu and

Kashmir have been rehabilitated at the following places:—

*Jammu and Kashmir State:*

Ramgarh

Kathua

Sundarbani

Rajauri

Manpur

Naushehra and liberated areas in Jammu and Kashmir.

*Rajasthan:*

Alwar

Ganganagar

*U. P.:*

Premnagar

*Punjab:*

Faridabad

*Bhopal*

*PEPSU*

(b) Government are not aware of any such desire.

**AURANGABAD BROADCASTING STATION**

\*722. **Shri H. G. Vaishnav:** (a) Will the Minister of Information and Broadcasting be pleased to state whether the only Broadcasting station of Aurangabad in Marathwada (Hyderabad State) is going to be abolished in the new scheme and if so, what are its reasons?

(b) What arrangements would be made to broadcast the Marathi programme and to encourage the local genius and artistes in Marathwada in case the said station is abolished?

(c) Has the feasibility of maintaining the Aurangabad Broadcasting Station as a rural station involving much less expenditure than the present been considered according to the representations made by Marathwada public?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) Yes, Sir. It has been found that the maintenance of very lowpowered Broadcasting Stations is wasteful in that the coverage provided is not commensurate with the expenditure incurred thereon. It is proposed to put the present Aurangabad transmitter to better use by shifting it to Hyderabad where it will give a useful local service.

(b) The area now served by the Aurangabad Station will be adequately and better covered by the existing as well as more powerful installations proposed at Hyderabad, Poona and

Bombay. Besides, during the winter, the proposed Station at Indore and the Station at Nagpur, which is being raised in power, should also provide a satisfactory coverage. Artistes from the areas at present covered by the Aurangabad Station will be made use of at one or the other of the Stations mentioned.

(c) The matter was carefully examined before the decision to close the Station was taken.

**YARN FOR HANDLOOM WEAVERS**

\*723. **Shri G. D. Somani:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that State Governments are given quotas of yarn for distribution of the same at or below controlled prices to the handloom weavers in their States?

(b) Is it a fact that the Government of Bombay were allowed to sell their stocks of yarn in the open market and if so, is it a fact that the Government of Bombay or their nominee exported yarn of counts between 18s and 20s?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Yarn is allotted to the State on a quota basis for distribution to various consumers including handloom weavers at prices not exceeding the ex-mill prices plus the retail margin of 12½ per cent. thereon.

(b) The Bombay Government who are buying the State's quota of yarn on Government account were allowed to sell the unsold stocks of yarn including counts 18s and 20s of February 1952 and earlier packings only to dealers with permission to export, in order to clear their stocks which could not be sold by them.

**PRICE OF TEA**

\*724. **Shri K. P. Tripathi:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the U.K. Government while withdrawing the subsidy on tea of 8d in the pound this year arranged with the Tea Trading interests in U.K. that retail selling price should not rise; and

(b) whether the present prices of Indian tea are in many cases below production prices?

**The Minister of Commerce (Shri Karmarkar):** (a) It has been reported that at the time when the U.K. Government decided to abolish the subsidy, the tea distributing trade had given an assurance that the maximum retail prices of tea would not be put